

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27228/2008

(Arising out of impugned final judgment and order dated 14/12/2007 in FA No. 459/2001 passed by the High Court of Judicature at Allahabad)

NEW OKHLA INDUSTRIAL DEVT.AUTHORITY

Petitioner(s)

VERSUS

KANAM SINGH & ORS.

Respondent(s)

(Office report on default)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Petitioner(s) Mr. Praveen Swarup,Adv. (Not Present)

For Respondent(s) Mr. Manoj K. Mishra,Adv. (Not Present)

UPON hearing the counsel the Court made the following
O R D E R

None appears.

Interlocutory Application No. 1 of 2016 filed for permission to file substitution to bring on record the proposed legal representatives of deceased respondent Nos. 3/1, namely, Sevti Devi, is dismissed.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER